

103

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 596/KB/2017


Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21ST AUGUST, 2018, 10:30 A.M

Name of the Company	City Bank N.A-Vs-Cosmic Ferro Alloys Ltd		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

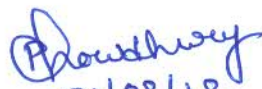
Mauju Bhutera, Adv
Varun Kedia, Adv
Kumardeep Majumder, Adv

} For the Financial Creditor/
Applicant - Citibank NA,


21/08/18

B. Sen, Adv
S. Chowdhury, Adv
P. Chowdhury, Adv

} J-R-2&3


21/08/18.


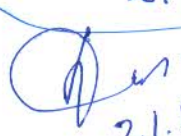
NILADRI KHANNA, Adv.

} For Jindal Stainless Ltd.
&
Jindal Stainless (Bihar) Ltd.
- Operational Creditors


21/8/18

Susanta Dutta
Advocate
Pradyot Kumar Das
Advocate

D.V.C
D.V.C


21-8-18

21.8.2018

Mr. Anish Narasimhan - Resolution Professional

Ms. Suhani Privedi, Adv. - for the Resolution Professional

} Sushil
21/8/2018

103. 21-08-2018 - CP(IB) No. 596/KB/2017 – City Bank N.A. Vs. Cosmic Ferro Alloys Ltd.

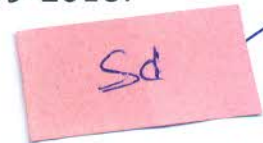
O R D E R

The Ld. Resolution Professional appeared with the Counsel. He filed the seventh progress report which is taken on record.

The Ld. Counsel for the Financial Creditor appeared. The Ld. Counsel for one of the Operational Creditors also appeared.

The Ld. Counsel for the DVC appeared and on behalf of DVC he seeks liberty that in case of default of payment of electricity charges by the RP or the Corporate Debtor, the service provider may be allowed to serve notice of forty five days instead of sixty days. It is allowed.

The matter to come up for further consideration on 12-09-2018.



(MADAN B GOSAVI)
MEMBER(JUDICIAL)